

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.249 of 2021

IN THE MATTER OF:

Sudip Bhattacharya

...Appellant

Versus

Premier Jet Services Ltd.

...Respondent

**For Appellant: Mr. Amir Arsiwala and Mr. Dhaval Deshpande,
Advocates**

**For Respondent: Mr. Malak Bhatt and Mr. Udbhav Nanda,
Advocates**

ORDER
(Virtual Mode)

01.04.2021 Counsel for the Appellant states that the Orders passed in I.A. No.1002 of 2020 and I.A. No.1001 of 2020 referred in the Impugned Order in para – 10 have also been challenged and the same are Company Appeals (AT) (Ins) Nos.250 and 251 of 2021 and in those matters, Court No.1 has already issued Notices.

Perused the present Appeal.

Heard.

Issue Notice. Advocate Mr. Malak Bhatt appears on behalf of the Respondent. Service of formal Notice is dispensed with.

Respondent to file Reply within two weeks. Rejoinder, if any, may be filed within a week thereafter.

Parties may file brief written submissions not more than three pages and copies of Judgements they want to refer and rely on, within three weeks.

It is now stated that the other two Appeals have been directed to be listed in Court No.3. Registry to take directions with regard to listing of this Appeal also with the other two Appeals, as it appears that connected issues are involved.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md